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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 23 /2015-2020
New Delhi, Dated: 7 October, 2015

Subject:- Export Policy of rice.

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment, with immediate effect, in Chapter 10 of Schedule 2 of ITC (HS) Classification of Export & Import Items relating to export of rice:

2. The existing entries against Sl. No. 55, 56 & 58 of Chapter 10 of Schedule 2 of ITC(HS) Classification of Export & Import Items are replaced as under:

Chapter 10

Cereals

Note 1 Export of wild variety of wheat and paddy seed is restricted. See chapter 12 for details.

Sl. No	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
55	1006 20 00 1006 30 1006 30 10 1006 30 90 1006 40 00	Kg.	Non Basmati Rice	Free	1. Export to be made by private parties from privately held stocks. State Trading Enterprises (STEs) including M/s. NCCF & NAFED are also permitted to export privately held stocks of non-Basmati rice. 2. Export shall be through Custom EDI ports. Export is also permitted through the non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border subject to registration of quantity with DGFT. RAs Kolkata & Patna and such other RAs as notified by DGFT from time to time will be the designated RAs for the purpose of such registration of quantity.
56	1006 10 10	Kg	Rice of seed quality	Restricted	Export permitted under license subject to following conditions: (i) submission of following documents to Customs at the time of export: (a) A license to carry on the

					<p>business of a dealer in seeds issued under Section 3 of the Seed Control Order (1983) from the State Government; and</p> <p>(b) Declaration that the export consignment of seeds has been chemically treated and is not fit for human consumption; and</p> <p>(ii) Export packets will be labeled that seeds are treated with chemical insecticides and cannot be used for food or feed purposes.</p>
58	1006 10 90	Kg	Other [rice in husk (paddy or rough) other than seed quality]	Restricted	Export permitted under license.

3. Effect of this notification:

Export of rice of seed quality has been moved from 'Free' to 'Restricted' category.

(Anup Wadhawan)
 Director General of Foreign Trade
 E-mail: dgft[at]nic[dot]in

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